

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF.....

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Notes of the Registry

Orders of the Tribunal

OA No. 145/2013
Date of Order : 25.09.2013

Mr. D.S. Sodha, present, on behalf of
Mr. Kuldeep Mathur, counsel for applicant.
Mr. Salil Trivedi, present, for respondents.

Heard both the parties. Counsel for the respondents submits that as the applicant has already joined at Ajmer, therefore, this application is rendered infructuous as the transfer order has been compiled with.

2. Per contra, counsel for the applicant submits that the applicant has filed this OA on the ground that his wife at present serving in the Sardar Patel Medical College, Bikaner and earlier he was transferred to his own request at Bikaner, and now he has challenged the legality of the present transfer order.

3. In view of this fact that the applicant has already joined at Ajmer, we are disposing of this application with direction that the applicant may file a representation with regard to his transfer from Ajmer to Bikaner before the competent authority within a period of 10 days, and the competent authority shall consider it sympathetically as per law within a period of two months from the date of receipt of a copy of this order.

4. Accordingly, the OA is disposed of as stated above.

**[Meenakshi Hooja]
Administrative Member**

**[Justice K.C.Joshi]
Judicial Member**